

(76)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA.No.1135 of 1995
MA.No.1252 of 1995
MA.No.1254 of 1997
MA.No.1392 of 1997

Dated New Delhi, this 7th day of August, 1997

HON'BLE DR J. P. VERGHESE, VICE CHAIRMAN (J)
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

S. M. Dhiman
S/o Late Girdhari Lal Dhiman
R/o Quarter No.35, Type-III
Residential Campus of Vivek Vihar
ITI Staff Quarters
Shahdara
DELHI-110095.

... Applicant

By Advocate: D. S. Mahendru

versus

1. Government of N.C.T. of Delhi
through its Chief Secretary
Sham Nath Marg
DELHI-110095.
2. Director of Technical Education
D.E.T. Technical Education
'C' Block Vikas Bhawan
Indraprastha Estate
NEW DELHI-110002. Respondents

By Advocate: Shri S. K. Gupta, proxy
counsel for Shri B. S. Gupta.

O R D E R (Oral)

Dr Jose P. Verghese, VC(J)

The counsel for the applicant says that he contacted the Deputy Director Shri D. Taneja who has sought another two weeks' time to sort out the matter. He may do so within the time limit. Thereafter, the applicant may retain the quarter for another four weeks so that if any subsequent matter remains to be sorted out. But the

applicant shall vacate the quarter latest by 11.9.97 positively.

2. In the event any substantial matter remains to be still sorted out, the applicant is given liberty to revive this OA by filing a Miscellaneous Application.

3. With these, the OA as well as all the MAs are disposed of.


(K. Muthukumar)
Member(A)


(Dr. Jose P. Verghese)
Vice Chairman(J)

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